Shah, Shri K. K. Sherkhan, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri rJhupender Singhi, Shri lalpat Singh, Shri, ogendra Singh, Shri Sultan Sinha, Shri .'..wadheshwar Prasad Sinha Shri Rajendra Pratap Sisodia, Shri Swaisinghi Untoo, Shri Gulam Nabi Usha Bartha<cur, Shrimati Varma, Shri Niranjan Venigalla Sa yanarayana, Shri Yadav, Shri Shyam Lal, Yajee, Shri Miee] Bhiadra Yashoda Rec dy, Shrimati

The motion was negatived.

THE STATE OF HIMACHAL PRA-DESH BILL, 1970

MR. DEPUTY CHAIRMAN: Now, we are passin on to the next item of business. is a non-controversial Bill and it m ans to fulfil the long-cherished desires and aspirations of the people of Himachal Pradesh) to have full St fehood. It is already 6.30 and I ho >e hon. Members will not take a Ior; time io pass this Bill. I would appe; I to hon. Members to pass this Bill is early as possible and, if possible within half an hjour.

THE MIN] BTER OF STATE! IN THE MINIST1:Y OF HOME AFFAIRS (SHRI K. C. PANT): Sir, *j* beg to move:

"That the Bill to provide for the establishment of the State of Himachal Prades i and fo_r matters connected therwith, as passed by the Lok Sabha, be taken into consideration."

I am happj to bring forward this motion for consideration of this Bill. In the last ;3?ssion, we assured the House that the Bil would be brought forward in tl ? House in its present session. We introduced this in the other House en the llth and the mea-

sure was welcomed by ail sections of that House. It was passed on the 15th of this month withi a few changes oi drafting nature.

Before I go into the details of ihe BUI, I would briefly narrate the various stages of constitutional development of Himachal Pradesh. Himachal Pradesh as administrative entity came into existence on the 15th April, 1948. At that time, it had an area of 10,600 sq. miles with a population of 9.35 lakhs and a revenue of Rs. 85 lakhs. It was then placed under a Chief Commissioner. Under the Constitution, it became a Part C State. In April 1952 it was given a Council of Ministers and Legislative Assembly. The States Reorganisation Commission (in its majority report) recommended the merger of Himachal Pradesh with thie adjoining State o'f Punjab. However, considering the need for maintaining the pace of development, Government of India decided to continue it as a Centrally administered unit. With the passing of the S.ates Reorganisation Bill in 1956, the Legislature and Council of Ministers were abolished and Himachal Pradesh became a Union territory. In August 1957 a Territorial Council was given to this Union territory. When Goa, Daman and Diu and Pondicherry also became part of the Indian Union, the question of administrative set-up of the larger Union territories was considered. Finally, after amending the Constitution, a law was enacted in 1963 to give Council of Ministers and Legislative Assemblies to Himachal Pradesh and four other Union territories. This change which was introduced in Himachal Pradesh from lit July, 1963 continues to be in force.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

The reorganisation of Punjab added large areas to Himachal from 1st November. 1966. The present area of Himachal Pradesh is 21.629 square miles and its population according to 1961 census is 28.12 lakhs. Its domestic revenue is now over Rs. 20 crore*.

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I am happy to say that during the last 22 vears of Central administration, the Union territory has made considerable progress. The demand for Statehood has' come up from this area from time to time. This House discussed this matter in July 19G8 when practically all sections of the House favoured the view that Himachal Pradesh should be made into a State. We took note of these sentiments and thereafter made a detailed study of the problem and finally decided to bring forward this Bill.

Now I come to the provisions of the Bill.

Clause 3 which is the kingpin of the Bill establishes the new State of Himachal Pradesh. Rest of the provisions of the Bill are mainly supplemental, incidental consequential.

I shall briefly take this House through these provisions which are generally modelled on other State Reorganisation laws.

Clause 4 inscribes the name of Himachal Pradesh among the States of the Indian Union making it the 18th State.

Provisions regarding representation in the Parliament for the new State and its Legislature and other connected matters are in clauses 5 to 20.

The Union territory of Himachal Pradesh is now represented by three Members in this House. It is proposed to allot, the same number of seats to the new State. The three sitting members from Himachal Pradesh wiH continue to represent the new Siate lor their unexpired term. Clauses 5 to 7 achieve this object.

Clauses 8, 9 and 10 deal with the representation to the new State in the Lok Sabha., Like other Union territories, the Union territory of Himachal Pradesh has been given weightage in its representation in that House. At present it has six members in the Sabha. The last Delimitation Lok Commission had allotted Lok

Sabha seats to the States in the ratio of one seat for a population of 8.72 lakhs, according to 1961 census and strictly in population ratio the new State gets 3.22 seats. In view of this and the hilly terrain, it is proposed that four seats may be allotted to the new State in the Lok Sabha. This will be efFective for the constitution of the next Lok Sabha.

So far as the present Lok Sabha is concerned we are proposing that the six sitting Members may continue to represent the people of the new State. If we reduce th,eir number immediately to four some areas will go unrepresented. Therefore, as a transitional and incidental measure, we have provided in clause 9 that for the unexpired term of the present Lok Sabha, the new State will have six seats.

Now I come to the Legislative Assembly of the new State of Himachal Pradesh. The Legislative Assembly of the Union territory of Himachal Pradesh now has 60 elected and three nominated members. When Himachal Pradesh becomes a State, nominations would not be permissible except under article 333 which relates to the representation of the Anglo-Indian community. As a transitional measure we have provided in Clauses 10 and 11 that the existing 60 elected members of the Assembly will automatically become the members of the new Assembly.

After the expiry of the term of this Assembly there will be sixty-eight members who will be elected at the next general elections to the Assembly. We Wave proposed this number having regard to the fact that Himachal Pradesh will lose two seats in the Lok Sabha and also three nominated members of the Assembly and the need for adopting a multiple of the Lok Sabhla seats. There were suggestions in. the other House that the number should be increased to 80 or 84. There were also suggestions that

it should be kep at 60 or even reduced. Finally thi t House agreed to retain the number at 68 as proposed in the Bill.

The number cf seats in a State Legislative Asse nbly is normally proposed by the Delimitation Commission. Such Commission is due to be set up after thi next General Elections and repre ;entatives of Himachal Pradesh can place their point of view before t. In making this provision in the Bill we have taken note of the existing position. The highest multiple so far adopted is 9 in the case of Haryana and Assam. Nagaland is an exception where the formula of mul' iple does not apply as it has only o le seat in the Lok Sabha.

Among the comparable areas, Jammu and Kashmir has 75 members in its Assembly against 6 Lok Sabha seats. This giv ts a multiple of 12J. In thfe hill area of U.P. the multiple is only 5; in W"st Bengal it fe 7 and in Tamil Nadu i' is only 6. Even with sixtyeight seat:. Himachal Pradesh will have a mu tiple of 47. Thi:- cannot he regarded as inadequate by any standards.

Coming to th< provisions regarding the High Court I would invite attention of the Hou e to clauses 21 to 32. At present the jurisdiction of the Delhi High Cour' extends to the Union territory of Himachal Pradesh, but this will cease vhen the new State comes into beinsf. There are now 17 judges in the Delhi High Court of whom 2 sit as a Bench at Simla. If it becomes necess; ry to allocate one or more of these ji dge?, to the new High Court, clause 2! (1) makes an enabling provision in this behalf.

It will take s >me time for the new State to prepare its budget and have it approved by the State Legislature, but in the meantim the Government of the new State c innot function without adequate authority to incur expenditure from its Consolidated Fund. Clause 33 makes a provision that before the

new State comes into existence, the President may authorise expenditure from the Consolidated Fund of the State for a period of six months. If further funds are needed during this period, the Governor will make the authorisation. The allowances and privileges of the Governor of the new State will be determined by a Presidential Order under clause 35. The New State's share in the Central taxes and the grant-in-aid to be given to it until the next Finance Commission determines these amounts will also be prescribed by a Presidential Order as envisaged in Clause 36.

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Clauses 37 and 38 relate to assets and liabilities

The provisions relating to services are in clauses 39 to 45.

Under Clause 39, separate cadres of the three All-India Services (i.e. I.A.S., I.P.S. and Indian Forest Service) will be established for the new State Officers of the corresponding existing Union Territories cadres of these services will be allocated to the new cadres. Clause 40 deals with the allocation to the new State of officers of the State level civil service and police service which are at present common to Delhi, Himachal Pradesh, Andaman and Nicobar Islands. Provision has been made for deputation, for a period not exceeding three year, to the new State of officers of the Central Health Service who are at present holding posts in the Union territory of Himachal Pradesh.

Other persons who are at present serving under the administrative control of the Administrator of Union territory of Himachal Pradesh will unless otherwise directed by the Central Government, stand allocated to the new State. Conditions of service of these employees and members of the State level civil and police service allocated to the new State will not be varied to their disadvantage without the previous approval of the Central Government

In clause 44 a provision has been made for the establishment of one or

[Shri K. C. Pant]

more advisory committees by the Central Government for the purpose of assisting it in the dis-harge of its functions relating to the services.

State of Himachal

Clauses 46 to 54 of the Bill contain certain legal and miscellaneous provi sions.

According to article 210(1) of the Constitution, the business of a State Legislature can be transacted in the official language of the State or in Hindi or in English. Unless the State Legislature passes a law to the contrary, the business cannot be transacted in English fifteen years after the commenceme.'.t oi the Constitution [Article 210(2)]. As 15 years are over, The legislature of the new Staie cannot transact its business in E lglish. Clause 46, therefore, seeks to extend the period of 15 years to 25 years that the new S.:ate can take a decision on thi3 issue during the next 5 years.

Other clausss make consequential usual provisions regarding the continuance of the existing laws, adaptation of those laws and their interpretation by courts, etc.

Sir, I commend this Bill to the House.

The question was proposed.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Sir, I rise to support the formation of the new State of Himachal Pradesh, though! as a policy—I would like to say at the outset-that I am neither in favour of having more of smaller States nor cf dividing the couniry more and more. I will come to that later. But today at this moment may I congratulate the people of Himachal Pradesh and wish them great prosperity and peace? The Chief Minister of Himachal Pradesh is siting there with all his friends. And let me communicate to him, through you, SiT, that all our best wishes are with him for the progress and the prosperity of this new State.

Sir though you have said that we should not take much ti-me. I would

like to place before Parliament two or three things. In these few months, the formation of Himachal Pradesh, Manipur and Tripura into States and of Meghalaya as a sub-State were called in the papers as instant statemanship of Madam Prime Minister. This sort of giving States as and when she likes, as and when political pressure is exercised, without any reason or rhlyme has created a sort of instability in some places and in other places has created hopes and aspirations. There is nothing wrong if you want to form a smail State. But there must be some method in the madness. Whenever there is political pressure, wherever there is a political demand, either vou give it or vou do not give it. I can tell vou. because I know. I come from a State where an agitation for a separate State of Telengana has been going on for such a long time. Either as a policy you fay that the country will be divided into smaller States and mora poltical, not viable, States or you do not say. But when it comes to one State you say, no further reorganisation no more this, no more thlat. And again, because ol personal interest or political interest- I do not know, I am not able to understand it-when that sort of thing comes the Prime Minister doles it out, hands it out, as if 'it is her property, like the shuffling of a pack of cards—a State for you, a State for her, a State for somebody else. The other day, my friends in thle Jana Sangh wanted a Slate for Delhi. It was turned down. Immediately after the formation of Meghalaya the aspirations of the Telengana people have been roused again. At the Siddipet election, I am quite happy that the Congress(R) candidate was defeated. But certainly I am unhappy thlat the integrationist candidate was defeated there. We did not put up any candidate But I say, entirely it was the Centre's responsibility, and Madam O^ndhi's action at that time did have " sort of direct effect in the Siddipet election. Another thing that I want to teM this House is this. Whenever there

is a problem to e solved the Government does not take the responsibility. 'Whether it is the formation of new States oi na formation ol new States, whether it is the settlement of bordei disputes or the settlement of w; ter disputes they try to appoint Commission,^. They give assurances. And then what happens?

Today I saw in the papers that they want to place the Mahajan Report on the Table of the House. This is because this Government is unable io solve any problen; As far as I know the history about these things, il was the Maharashtra jovernrrnent which wanted the Maha.an Commission. It was this Mahar shtra Government which insisted on it. Then the Working Committee o the United Congress assured that both the Chief Minister's will agree to whatever the Mahaian Commis ion repdrted. But today hecause th< re is political pressure in Maharash -a and because they threaten to defy, 'l he Government says that they are not :oing to solve it and that.they will plate it on the Table of the House. Is this Parliament here as a sort battle-grot id to solve all the '.insolved problem?

THE VICE-C LAIRMAN (SHRI AKBAR ALI KEL ,N>: W_e are dealing with Himachal Pi tdesh.

SHRIMATI Yv.SHODA REDDY: Himachal Pradesh ig more relevant, as I told you. Madan Prime Minister has been giving State as and when she 'kes. Sir, as I s lid, there should be ome method in tds madness. If she wants to divide tht country into small States let her *db* ide i; on a policy basis. But she cannot be distributing like this, four Sta es in one month.

Similarly, i_n tl B matter of border disputes they cam ot solve the dispute j between Maharash tra and Mysore. So they want to plac it on thfe Table of j the House. Sir, Parliament should not be made a battle-ground between personal politics, metween two parties or between the party of the Prime Minister and ot] ers. J wanted to

bring this to the notice of the House jecause she is not consistent whether it is the question $^{\circ}f$ formation of States o_r nonformation of States or whether it is the border dispute between two States and GO cm. All these go in one category.

Anyway, as you want me to stop I would like to bring these two points to the notice of the House. As I said earlier, I happily congratulate the formation of Himachal Pradesh. But I hope at least in future the Prime Minister wiH have a sort of regular formula before she gives more new States. Tf she wants to redivide the country let her have a Stages Reorganisation Commission. Let hler divide the whole country as she likes. But let her not go piecemeal. Let her not do it with a political motive. Let her do it for the national good.

श्री रोशन लाल (हिमाचल प्रदेश) : जनाब वाइस चेयरमैन साहब मंजिले मकसूद तक ग्राखिर पहुंच हैं: गए, मुसाफिर गर हिम्मत न हारे। तेईस साल से लगातार. पुरश्रम्न तौर से. जमहरी रवायात को बर क़रार रखते हुए, न मालुम कितने मरहले से हमको गजरना पड़ा, धाज ग्राखिर यह दिन नसीब ग्राया कि ग्राज हमको हिमाचल प्रदेश का पुरा पुरा सुबा मिला । इसलिए वाइस चेथरमैन साहब, मैं ग्रापको तमाम हिमाचल निवासियों की जानिब से और अपनी जानिब से ग्रौर उसके साथ प्राइम निनिस्टर इन्दिरा गांधी का, होम मिनिस्टर पंत का ग्रौर तमाम के मोजिज मेम्बरान का ग्रौर दूसरे हाइस के मेम्बरान का भी तहे दिल से शक्रिया ग्रदा करता हं ग्रौर मशकर व ममनन हं, कि उन्होंने यनेनिमस्स्री हमारे क ज को सपोर्ट किया, यही नहीं, बिला लिहाज ग्रकीदे ग्रौर खयालात के

श्री चन्द्रशेखरः ग्रीम् मेहता साहब काभी णुकियाग्रदाकरो ।

श्री रोक्सन लाल : सबका श्रीर सब बुजरा साहब का । मैं इस मौके पर ग्रपने

[श्रीरोशन लाल]

चीफ मिनिस्टर हा० वाह० एस० परमार को भी काम्पलीमेन्ट देना चाहता हं, इसलिए तहीं कि वह हमारे चीफ मिनिस्टर हैं, बल्कि वह पहाडी भ्रवाम के दिलो दिमाग के राजा है। यह इतिहास में एक सुनहरे लफ्ज से लिखे जाने वाली कहानी होगी कि उन्होंने इस प्रदेश को नकशे में लाने के लिए, इस प्रदेश को कायम करने के लिए. जितनी जहोजहद की है, सारा जीवन उन पहाडी लोगों के लिए जो पसमांदा थे, उनकी तरक्की ग्रौर बहबदी के लिए अपना जीवन लगाया । मुझे अच्छी तरह याद है, जब पंजाब में या और किसी सुबे में एजीटेशन हो रहा था ग्रौर भख हडताल हो रही थी, लोग अपने मुतालबात को पूरा करने के लिए मुजाहिरे कर रहे थे, तो उस समय हिमाचल प्रदेश के लोगों ने, उनकी कैंबिनेट ने उनके साथियों ने इल्तिजा की कि हमें भी संधर्ष करने दीजिए लेकिन हमारे महब्ब लीडर ग्रौर रहनुमा ने कहा कि संधर्ष बहत अच्छी चीज है, मगर कहते हैं तहजीब और जमहरी रवायात पर जार्व लगाना ग्रौर बदामीजीपैदा करके, ऐसे मसाइल का हल ख्रागवार नहीं होता। तो वे खबस्रत सुनहरे लफ्जों में लिखे जा सकते हैं. इस तरह के लफ्जों ने लोगों की डाइस दिया और उन्होंने कभी भी इस तरह की बातों की तरफ तवज्जां नहीं दी ग्रीर इस तरह से वहां के लोगों ने ग्रपना कॉज पुरग्रमन तौर पर जम्हरी स्वायात की बरकरार रखते हए हल कर लिया।

वाइस चेयरमैन साहब, अगर तवारीख लिखी जास तो 23 साल के धरसे के पीछे हिस्टोरिकल, जोगरेफिकल और पोलिटिकल इतिहास है। जब एक छोटा स्टेट हिमाचल प्रदेश कोहस्तान का एक इलाका था, जहां पर 32 रियासतें थी, जिनमें से 30 हिमाचल प्रदेश में मिल गईँ। एक स्टेट पैं मू में मदगम हुई दूसरी ने हैदराबाद की तरह अपनी गदंन टेडी रखी जोकि बिलासपुर की स्टेट थी। जिसने

कई साल तक ग्रपना भ्रलग वजद बनाये रखा । बहरहाल उसका एक बहत छोटा रकवा था और वह भी बाद में हिमाचल प्रदेश में मिल गई। 1952 में हिमाचल प्रदेश एक 'सी' स्टेट बना और वहां पर एक मकबल वजारत कायम हुई, लेकिन इसके साथ ही साथ जब एम० झार० सी० ने यह फैसला दिया कि इसे पंजाब में मर्जे कर दिया जाय. तो हिमाचल प्रदेश के लोगों ने धपनी बड़ी रिजेन्टमेंट पेश की । वह समझता था कि ग्रगर हम पंजाब या किसी बडी स्टेट के साध मिल जायेंगे तो हमें इन्साफ नहीं मिलेगा श्रीर वहां के मफाद परस्त लोग हमारे कल्चर और हमारे इतिहास को नकसान पहुंचायेंगे बौर यही वजह है कि उन्होंने उसमें मिलना पमन्द नहीं किया।

मैं ब्रांजहानी भी गोविन्द वस्त्रभ पंत जी का शकिया ग्रदा करना चाहता है कि 1956 में उन्होंने हमें ढाइस दिया और कहा कि हिमाचल प्रदेश के लोगों को उनकी ख्वाहिशात के खिलाफ पंजाब में नहीं मिलने दिया जायेगा । चनाचे उन्होंने एक टैरि-टोरियल कौंसिल का इजाहर किया ग्रीर इस तरह वे वहां पर टैरिटोरियल कौंसिल कायम हुई। लेकिन उसको उस समय मामली ग्रक्तियारात दियं गये, जिससे हमारे जम्हरी ब्रीर ब्राइनी ब्रीर पोलिटिकल जाब्ते पुरे नहीं होते थे. हमारा पोलिटिकल मकसद परा नहीं होता था ग्रीर इसी वजह से हम लोगों की जहोजहद जारी रही और इस तरह स 1963 में हमें विधान सभा मिली। विधान सभा में भी हमारा स्टेटहड के लिए संघर्ष जारी रहा स्पीर साज अपने मक्सद में ब्राज अपने मकसद में कामयाब हो रहे हैं. जिसके लिए मैं इस हाउस को धन्यवाद देना चाहता हं। अब हमारी मराद यह है कि जिस तरह से हमें फाइनेंशियल ऐंड पहले की तरह मिलती थी. वह आयन्दा भी बदस्तुर मिलती रहे। मैं डा॰ परमार की तरफ से श्रीर वहां की जनता की तरफ से यह उम्मीद करता हूं कि जिस तरह से आप लोगों ने हिमाचल प्रदेश के लोगों को ऊंचा उठाया है, उसी तरह से वहां वे लोगों के कल्चर, जुवान और इतिहास को वरकरार रख कर ऊंचा उठायेंगे और दूसरे स्टेटों के मुकाबने में उसको शाना व शाना तरकी के मैदान में ऊंचा उटायेंगे और हिमाचल हंसता, मुस्कराता और खशहाल सुवा बनेगा ।

श्रीनिरंति वर्ती (मध्य प्रदेश) : श्रीमन, जब ग्रपने देश में । या 2 लाख व्यक्तियों के राज्य बनाने तक का सिजिंसिला चल ही पड़ा है औं फिर पिछले दिनों हमने एक छोटे से राज्य हा निर्माण किया भी तब यह विलक्क स्वाधाविक था कि हिमाचल प्रदेश जो भ्रपेक्षाकृत बड़ा है, उसका भी एक ग्रलग राज्य का दर्जा हो जाना चाहिये। यह एक बड़ा रमर्ण क देश है, वहां की जनता बड़ी बहादूर है, जिन्होंने स्वतंत्रता की लड़ ई में बहुत बड़ा योगधान किया है। ग्रगर उस प्रदेश की जनता को 'सी' या 'बी' स्टेट का दर्जा दिया जाता. ृत्हें भारत की राजनीति से म्रालगथलगरख कर किन्नोर की घाटियों में पडे रहने के लिए कहा जाता, तो यह एक यरी बात होती । इसने उनको देर सबेर एक राज्य का दर्जा देने का निश्चय कर लिया है. यह बहत ग्रन्छी धात है। राज्य का दर्जा दिए जाने के लिए वहां की सारी जनता, जिसने संघर्ष किया बधाई की पात्र है। यहां के मंत्रिमंडल के सदस्य ही इस संघर्ष के लिए उत्तरदायी नहीं हैं, वहां की जनता के साथ विरोधी दल के सदस्यों ने भी एक मत होकर यह मांग रखी. इसलिए वह सब धन्यबाद श्रीर बधाई के पाट हैं।

इसके साथ दो-तीन बातों पर ध्यान रखना पड़ेगा । िमाचल प्रदेश की ग्रव कुछ जिम्मेदारियां बढ़ ाायंगी ग्रीर वे क्रिम्मेदारियां ये हैं कि वह ग्रभी तक केन्द्र का ग्राध्यय िया करना था. उसकी सीमा ग्रव स्पीति के साथ चीन ग्रीर विद्यत के साथ लग जायगी । पहले बहुत कुछ भार हमारे ऊपर था, ग्रव जिस प्रकार के ग्रन्थ राज्य है, उसी प्रकार का राज्य 1602 RS—10. हो जाने के कारण उनकी जिम्मेदारी अधिक हो गई है. लेकिन अपनी जिम्मेदारी भी हम कम समझेंगे तो यह बड़ी भारी भूल होगी। इन्हें हमें सीमा पर बहुत अच्छी तरह से लड़ने वाले सूरमाओं का स्थान देना होगा। इनकी राजधानी के लिए अधिक धन देना होगा, हाई कोर्ट के लिए भी हमें अच्छी तरह व्यवस्था करनी पड़ेगी और छोटे राज्य की अपेक्षा एक बड़े राज्य की अपेक्षा ऐक कार्यालय के निर्माण के उत्तरदायित्व से भी केन्द्र वच नहीं सकता। यह सब उत्तरदायित्व केन्द्र के उत्तर रहेगा और हम समझते हैं कि अपने इस उत्तरदायित्व को केन्द्र पूर्ण और अच्छी तरह से निभाएगा।

इसके साथ ही साथ हमारे यांग्य मित्र श्री पन्त ने बिल की धारा 14(4) के अन्तर्गत एडवाइजरी कमेटी के निर्माण के बारे में कहा है। हम राज्यकर्ताओं का ग्रीर केन्द्र के मंत्रिमंडल के सदस्यों का ध्यान इस तरफ ग्राकर्षित करते हैं कि वे केवल वहां के राज्य के या केन्द्र के कुछ कांग्रेमी व्यक्तियों को ही उस एडवाइजरी कमेटी में भेज कर अपने कर्तव्य की इतिश्री न समझ लें. वहां की विधान सभा के विरोधी दल के लोगों को, विरोधी दल के माननीय सदस्यों को ग्रीर ग्रगर वे विधान सभा से बाहर के व्यक्तियों को सम्मिलित करें, तो विरोधी दल के लोगों को उसमें अवश्य ही प्रथय मिलना चाहिए: क्योंकि उन्होंने एक जट होकर, एक मत होकर संघर्ष किया और परिणामस्वरूप उन्हें यह राज्य का दर्जा मिला, इसलिए: यह बात मझे निवेदन करनी पडी।

श्रन्त में हिमाचल प्रदेश की सारी जनता श्रीर वहां के नेतागण जिन्होंने अपने कार्य को बड़ी कृशतला के साथ निभाया श्रीर एक राज्य का दर्जा प्राप्त किया, इसके लिए उनको बार-बार धन्यबाद । हम श्राणा करते हैं कि जिस प्रकार शासन में धीरे-धीर सुबुद्धि श्रा रही है। भगवान की कृपा से एक दिन दिल्ली को भी पूर्ण राज्य का दर्जा देने की सुबुद्धि उनमें श्रवण्य श्राएगी।

SHRI BALACHANDRA MENON (Kerala): Mr. Vice-Chairman. I am happy, coming as I do from a small State in the south, to welcome the presence of another State which has now come up. In this great multinational country of ours there will be a large number of States yet to come. When the nationalities develop . . . (Interruption). . . in this country where there are so many cultures, so many people coming up, we would like to see that all their rights are safeguarded and I am sure there will be many nationalities because we are one-sixth of the world's humanity and as such so many will come and it will be quite good. But while we are happy that it has come up, while we welcome the new State, I want to know what you are going to do with Ihe State, what financial help you are going to give the small State which has come up because I see from the Financial Memorandum that the revenue gap is about Rs. 11.65 crores That is not correct. About Rs. 8 crores will have to be spent as salary to the Government servants. And that has been decided by you. That means it must be Rs. 19 crores and not this Rs. 11.65 crores. I believe you will pay that and that you will not throttle this new State and kill it the very moment it has come up. Please do not have that attitude towards this State. It is absolutely necessary that you should go out of the way to help it; give it not Rs. 11.65 crores which you have shown as deficit; you will have to pay Rs. 8 crores also with which you have burdened the State. That is the salary which you have given. It is quite good that you have given it. You will have to pay that. Otherwise, it will find it difficult.

Another point which I want to point out is that the remaining portion which is due to it on the basis of the revised budget estimates for 1970-71—that is from January to March 1971—should go to Himachal Pradesh, minus of course the grants already received for the current year. This has also to be done. OMierwise, it will not be possi-

ble for that State to exist. When we are welcoming it, should we not see that it grows up and should we not see that it comes up financially? I belive the government wiH do this and will take steps to see that this new sister State of ours, whom we all welcome, is allowed to grow up and turn out to be a powerful State and very good State, ably administered by the people there. Their representatives have proved that they are capable oi getting Statehood. I am sure they will prove themselves capable to run it well. For that, you will have to help it. If you try to burden it too much, then that, child will not walk and it will not be able to grow up. Please have that kind of attitude towards the new State.

SHRIMATI SATYAVATI DANG (Himachal Pradesh): Mr Vice-Chairman, I know people are wanting to go home because it is getting very late. But this issue is a very dear issue of oun and it has taken us years to come to this stage. So, I hope they will sit. for a few minutes more and listen Io what we have to say.

First of all, let me join with my friends in thanking the Prime Min: the Home Minister and other people in the Home Ministry who have helped us in resolving this issue. I cannot forget the help given by Shri Chavan and Shri Shukla when they were in the Home Ministry. They all have been very sympathetic and that is why today we can stand here to say these words.

I am very sorry to say that I wns very sorry to hear that a lady Member from the Opposition had something critical to say about our Prime Minister. She said it even today when we are all rejoicing over the passage of this Bill in this House. This should not have been done. When another part of the country gets Statehood, we should all rejoice and we should not use such words as she used today against the Prime Minister. I cart understand the feelings of other peopl? because after all these are their Cons-

titutional rights. But when something good happens, i i_s not right to harp on the same ok thing, instead of re-^wcir.s ndth others.

As has been t ild by my friends, we have struggled for Statehood for a long time, but very peacefully and constructively. That is why today, I think, we have attained Statehood without killing anybody. Not only that, our people, whichever party they belong to, are all on this issue I will request otlers who have similar aspirations to a lopt the same sort of method, that is 1 he Constitutional way of doing things instead of trying to kill each other, to attain their objective. Killing e ch other is not the right way of doing it.

Some people -ay: "You have got everything on tl e plate and you have just been serve* that". It is not that. It is only due 0 our Chief Minister who is a perse :i who will not say anything bad to anybody or will not listen to anything bad . . .

SHRI BHUPESH GUPTA: Not due to us?

SHRIMATI SATYAVATI DANG: Due to. you als i. That is how we have come to this position. We are proud to say th it no hill area has, I think, made th' same progress as Himachal Pradeh has made. It is not because we lifter from others. It was possible oni with the help of the Centre and with .he help of the Prime Minister, Home Minister and others. This is vhat you can see in Himach; 1. You can go any-7 p M- where and see what we have done and how we have done it. Not only thi-; much. You will be surprised to kno v that when we start-to uplift our P :hari language, there were many shot's all round. People thought that wt should not have out-own language. Why should we not have it? When Andhra Pradesh has its own languag \ when Madras has got its own la.ngi age, and when Bengal is having its OY n language, we also

feel that we have got the right to have our own language. We have hardly any Dogri in our area. Those belonging to the Dogra Regiment speak Dogri as they have to learn Dogri. But their mother-tongue is Pahari. Thougii I speak English, it does not mean that my mothertongue is English. It is the language in which I speak to people which do not underhand my languag". Our language is Pahari and if anybody does not believe this, they can see jn the census maps of 1891. You will S«J in the map that they have shown our area as a Pahari-speaking area. Therefore, there is nothing new about it. The only thing I am saying is that we are in a territory where we have to struggle for each and everything. There is nothing wrong in this. But you will see that we have come forward without killing or abusing anybody because we knew that by this way we would achieve our goal.

श्रो नेकीराम (हरि ाणा)ः सत्य स्ती जी. पहाँद्रो में भी बोलिये. हम लीग भी मतें।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order, please.

श्री ने तीरान: यह तो बड़ी काम की बात है बाइसचे रमेन साहब।

SHRIMATI SATYAVATI DANG: But one thing I must request the Home Minister to keep in mind. There is some sort of misunderstanding or flaw or something like that, whatever you can say, about the Budget provisions. In November 1969, the Planning Commission, in their non-Plan allocation, gave us Rs. 11.79 crores and at that time it was enough. But, later on, last year, no, in the middle of this year, there was the agitation of the NGOS. So the Central Government agreed to give them the Punjab scale of pay. The pay scales were raised and the interim relief was given and also the Central pay scales went up. Because of that, this amount of Rs. 8.30 crores had increased in Budget. We have seen that

[Shrimati Satyavati Dang.] have only put eleven and odd crores of rupees instead of Rs. 19 crores. That is wrong. Because, unless they give us this extra Rs. 8.30 crores, we cannot fulfil the promise the Central Government gave to our Government servants, and to the Central Government servants. Government servants must get the promised pay scale and it should be given to them. In 1969, all these troubles were not there and that is why at that time the 11 and odd crores of rupees were enough. When it has been decided by the Home Ministry that they should get it, they should add this extra amount to the 11 crores. You can understand that a new province is coming up which cannot raise 8 crores of rupees by taxes. We are 30 lakhs of people in our area and even if we try to tax them, we cannot get Rs. 8.30 crores. This is something which Himachal has demanded in its Revised Budget. The Revised Budget must be examined and whatever would have been given to the Territory, must be given to the new State. Next time, when the Planning Commission sits, they can decide about it and the matter can be taken up. Sir, the shares of taxes and the excise should be added to the 19 crores.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). Order, order, please.

SHRIMATI SATYAVATI DANG: I hope you will be patient for a few more minutes, please. As the Home Minister said, they have increased the number of Members in Vidhan Sabha to 68. We were hoping against hope that they would take into account our demands and make it 80 seats. Himachal Pradesh, being all hilly, we start from 1,500' above sea level to 22,000' above sea level. As it is very difficult for people to go to their constituencies, smaller constituencies in the hilly areas are desirable. I can tell you this thing that we in Himachal Pradesh have got only thirty lakhs of people and so populationwise you cannot make more constituencies But

as far as the area is concerned, we are bigger than Haryana and Punjab and Kerala. So if you consider the vast area, you will see that a member of the legislature does not only have to go to the places where there are roads; he has to go up and down, the hilly terrain and thi-s becomes difficult. We felt that the Home Ministry would consider it in this way. But the Home Minister has said, they cannot do it. We hope next time they wiH think on these lines.

One thing which has very much surprised us is that in clause 22 they have said that the judges of Delhi will be going to Himachal Pradesh. Sir, I cannot understand why clause 22 should be there, because under clause 21 the President of India has the power to send any judge to any Pradesh. So this is a surplus clause. We should be just. I would like to know why the judges from all over India cannot come to Himachal. Why should only the Delhi judges come? This looks a bit unfair. All people should be given a chance to go there. If a person who is thirty years of age goes there as a judge, he will stay there for the whole of his life. They should have realized that Himachal Pradesh may be feeling differently about it.

I will again thank the Prime Minister, the Home Minister and all the hon. Members because they have previously also given full co-operation to us.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश)ः उपसभाव्यक्ष जी, मैं इस नए राज्य के उदय का स्वागत करता हूं, गरन्तु श्रीमन्, जिस ढंग से यह हो रहा है, उसके पीछे मुझे कुछ भय और जंका दिखायी दे रही है। श्रीमन्, मुझे लगता है कि उत्त रप्रदेश के बंटवारे की साजिश इसके पीछे है। मैं, श्रीमन्, अंग्रेजी की एक कहानी के बारे में कहना चाहता हूं। एक सुनारी एक पुरुष को बहुत चाहती थी और जब वह उस पुरुष को प्राप्त नहीं कर सभी, तब उसने यह प्रण किया कि मैं पुरुषवर्ग का नाश कर दूंगी और अपने इस प्रण की पूर्ति में उस सुन्दरी ने हजारों नौजवानों की जिन्दगी वर्षाद कर दी।

श्रीमन्, प्रधान मंत्री श्रीमनी इन्दिरा गांधी उत्तर प्रदेश में प्रधानी राजनीति को लड़बड़ाते देख कर ग्रव उत्तर प्रदेश का बटवारा करना चाहनो है और उत्तर प्रदेश को टुकड़ों में तोड़ना चाहनो है । इसके लिए, श्रीमन् 2 ग्राधार साफ जाहिर होते हैं। एक ग्राधार यह है...

State o Himachal

श्री शींलभद्र याजी (बिहार) : यह बात कही ब्राकाण में भी नहीं है। बिल्कुल गलत बोल रहे हैं।

श्री नागे इचर प्रसाद शाही: श्रीमन्, मूझे याजी जी कहते दें बरना मैं याजी जी को कभी बोलने नहीं हुगा। मैंने यह कह दिया है कि जो शंकाएं हैं श्रोर उसी के बारे में कहता हूं। तो श्रीमन्, एक बाधार यह है कि हिमाचल प्रदेश में श्रीर उत्तर प्रदेश के पहाड़ी इलाके में इस पूरे बैल्ट में सी० पी० श्राइ० के लोग बहत एक्टिब हैं . . .

श्री शील भड़ याजी : राजनारायण जी बता गए हैं क्या श्रापको ?

श्री नागे, वर प्रसाद शाही: कामरेड जोशो पर इस प्रकार का श्रांदोलन चला रहे हैं कि इस पूरे केत्र को एक कर दिया जाए। जो नहीं जानते, चल कर देखें वहां पर। सी० पी० श्राई० के लोग प्रधान मंत्रों के इशारे पर श्रीर प्रधान मंत्रों को साजिश से उत्तर प्रदेश के पहाड़ो इलाकों में श्रीर हिमाचल प्रदेश में इस तरह का मृत्रमेन्ट चला रहे हैं। दूसरा श्रीधार, श्रीमन्, यह है कि प्रधान मंत्री उत्तर प्रदेश के पिछड़े इलाके श्रीर श्रीवकसित इस के में लाड़ा है करना चहाती है...

उन सभाष्यक्ष (श्री श्रकबर श्रंली खान) देखिए, श्राज खुगा का मीका है, खुओ की बात कहिए ।

श्री न गेंश्वर प्रसाद शाही : श्रीमन्, उसी के बारे में यह रहा हूं, सुनिए तो । मैं कह रहा हूं कि जब तथा राज्य बनता है, तो नए राज्य को राज्यानी के निर्माण के लिए

प्रजान मंत्री डेड सी, दो सी करोड़ रुपए देतो हैं, ग्रौर पूर्वी उत्तर प्रदेश के विकास के लिए केइल 100 करोड़ की मांग वहां के मुख्य मंत्री ने की परन्तु उन्होंने देने से इन्कार कर दिथा । मैं यह बात इसलिए कहना चाहता हं कि पूर्वी उत्तर प्रदेश भी एक तेलंगाना ने बन जाए, पूर्वी उत्तर प्रदेश बंगाल न बन जाये। इसीलिए मैं याद दिलाना चाहता हूं कि श्री भवेश गप्त और श्री राय के कहते पर प्रधान मंत्री साहिबा ने कलकत्ते की झगी और झोंपडियों को तरक्की के लिए 100 करोड़ रुपया दे दिया है, लेकिन पूर्वी उत्तर प्रदेश के लिए जिसकी म्राबादी 3 करोड़ है, जहां पर इतने ग्रादमी बसते हैं, वहां के लोगों की हालत मुधारने के लिए कुछ नहीं किया। हिभाचल प्रकेश की ग्राबादी केवल 23 लाख को है ग्रीर पूर्वी उत्तर प्रदेश की ग्राबादी 3 करोड़ की है, भाननीय चन्द्रशेखर वहां से आते हैं जो सबसे घना इलाका बलिया का है, लेकिन वहां के लोगों की हालत सुबारने के लिए धन की मांग की जातो है तो उसको कुछ नहीं दिया जाता है।

आज पूर्वी उत्तर प्रदेश में करोड़ों हरिजनों के लिए पोने के पानो को व्यवस्था नहीं है, करोड़ों लोगों के रहने के लिए झोंपड़ियां तक नहीं हैं, वहां पर कई जिले ऐसे हैं जहां पर लोगों को देह में वस्त्र नहीं हैं और वहां को योजना के लिए जब प्रधान मंत्री साहिता से 100 करोड़ राये की मांग की जानी है तो वे देने से इन्कार कर देती हैं। मैं यह बात इसलिए कहना चाहता हं क्यों

एक साजिल है और वह यह है कि पूर्वी उत्तर प्रदेश और पश्चिमी उत्तर प्रदेश को लेकर झगड़ा हो और इस तरह से उत्तर प्रदेश का वंटवारा हो जाए प्रधान मंत्री साहिबा यह चाहती हैं चूकि उन्हें अपने उत्तर प्रदेश में सक्ता नहीं भिली है इसलिए उनका वंटवारा हो जाये। मैं श्री याजी की कहना चाहता हूं कि वे हमारे साथ चलें और वहां की हालत देखें। (Time belt rings) मैं इस चेतावनी

थि। नागण्वर प्रसाद शाही

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करता हूं कि अगर उत्तर प्रदेश के सर्वध में तवज्ञा नहीं दो गई तो पूर्वी उत्तर प्रदेश दूसरा बंगाल हो जायेगा योर वहां को हालत को श्रापको सार श्रारः गार भी ठाक नहीं कर पायनी ।

THE VICE-CHAIRMAN AKBAR ALI KHAN): Mr. Sivaprakasam. Now you will have some change. You will hear a speech in Tamil

*SHRI S. SIVAPRAKASAM (Pondicherry): Mr. Vice-Chairman, I welcome whole-heartedly the Himachal Pradesh Bill. I feel happy to note that Union Territories of Manipur and Tripura wiH also attain Statehood in the near future. Even though the time allotted is very short, I want to say a few words about my own Territory Pondicherry.

Pondicherry was under the rule of France for more than 200 years before it became part of the Union of India. The present position has not given full satisfaction to the people of Pondicherry. The reasons for this are many. But, I want to deal now with only one or two which are very important.

The French gave equal rights to the people there. They will be respected or will be given hon, seats at the first instance when they meet any officer or Governor. Then, they will be neard calmly and politely. Now. the situation is entirely the contrary. The officers now working are trained under the British people who consider themselves as Lords, and us as slaves. It is not possible for the people to see them or get due respect from them. The people are taking this position as a shameful situation thrust upon them. Therefore, they are remined of the rule of the French.

The problem of unemployment in the Territory is acute. There were enough employment opportunities during regime. There was import even though there was no export of commodities. So, many got employ-original speech delivered Tamil.

ment; the trade was also in a very good condition. Now, the condition is different even though the very same harbour is there. Unemployment «mong the educated is the present ^troblem.

شری شیر خان (سیسور) -تراسلیشن نے باوجود ایک بار بھی نهير سن سكتے هيں - أب اس ير اتا ایکسپیلڈیچر کر رہے میں اور پیر بھی *آرانسلیشن نہیں* آ رھا ھے - کیوں نہیں ो श्री शेरलां (मैस्र) : हान्सलेशन के बावजूद एक बार भी नहीं मून सकते हैं। आप इस पर इतना एकलोडोचर कर रहे है ग्रीर फिर भी ट्रान्सलेशन नहीं ग्रा रहा है। क्यों नहीं बारड़ा है !]

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There is a mechanical defect. I have asked them to set it right and they are doing it.

SHRI S. SIVAPRAKASAM: Outsiders of the Territory are offered employment in the Territory. Officers are all from other States; they engage people from their own places as subordinates. For these reasons among others, the people in Pondicherry are reminded of the old French rule.

If you want to satisfy them, I would suggest that full Statehood should be conferred on the Territory of Pondicherry. This is the desire of the people of that place. They welcome this move. Recently, our Chief Minister, the hon. Shri M. O. H. Farook, also stressed this demand of Statehood of Pondicherry. This is not a new status; this was a separate state unflfr Ihe French for centuries. Therefore, I request that Statehood may be conferred on the Territory of Pondicherry also. I welcome this Bill and conclude my speech.

SHRI V. B. RAJU (Andhra Pradesh): Sir, I join the other sections of the House in congratulating the leadership and the people of Himachal Pradesh for having attained maturity. I

t[1 Hindi translocation.

-congratulate the Chief Minister, Dr. Parmar, who has been my good friend for more than *one* decade, for his quiet and silent diplomacy.

SHRI CHAN DRA SHEKHAR (Uttar Pradesh): Why do you not learn something fron him?

SHRI V. B. RAJU: Sir, some friends Lknow where tie secrets of Delhi lie, where the lev rs of power exist and .how to lay the r fingers on. But others •do not know t Ji

SHRI CHITRA BASU (West Beneal): Mr. B ahmananda Reddy his already done i . He has mastered the art.

SHRI SHEE . BHADRA YAJEE: "You should als > know that art.

SHRI V. B. RAJU: I hope the objective for which Statehood is being conferred on he area of Himachal Pradesh will >e achieved with the .help of the F nance Commission and the Planning Commission. Sir, the formation of a new State or the creation of a new State is not an end in itself; it is acti illy a means to achieve a certain level of economic and cultural developme it. As I have been always saying, as long as the urge of the people for Statehood is not satisfactorily met ither progress will be delayed. That is what we have been experiencing i I this country today, particularly in the central and the peninsular par of the country where "the energies aid time of the people are consumed by these small feuds and quarrels lor the adjustment of boundaries anil for conferment of Statehood. Ian sure the Government of India woul I realise the need for taking immedi; te action; as they have taken action in respect of Chandigarh, in respect of Himachal Pradesh, in respect of Mar pur, in respect of Tripura, they she aid also take decisions for finalising t boundary between Mysore and Vlaharashtra, between Mysore and Kerala and also for solving the probh to of Telangana. Sir, this is Gandh Ts land. What did Gandhiji say? In a nutshell he said, what has been achieved is not so im, $\;$ portant a_s how you achieved it. Tail J $\;$ is the basic tenet.

| SHRI AWADHESHWAR PRASAD | SINHA (Bihar): Himachal Pradesh is I a good example of that.

SHRI V. B. RAJU; I agree with Shrimati Satyavati Dang when she said that not a single life was lost. That is what I call should be the order of the day in a democratic polity. But I want to warn the Government of India of one thing. If the Government of India do not respect

j and adopt democratic processes and if they do not allow the people to have their urges fulfilled through democratic processes, then democracy itself will be in danger. Any talk here on

I the floor of the House . .

SHRI AWADHESHWAR PRASAD SINHA; But Dr. Parmar never used this argument throughout the struggle for the last 23 years.

SHRI V. B. RAJU: As I said in the beginning, I compliment him for his capacity to achieve things without fifing a single shot. In a war, without firing a single shot if one achieves success he is indeed a good General. When Himachal Pradesh gets State. hood we do not grudge it. We welcome it and we wish them well and I am sure it will progress as tremendously and as rapidly as Haryana has progressed. Sir, a father has six children and the eldest is not married but the younger ones get married. Then it is but natural that the eldest will feel frustrated. My point is this. When there are deep urges for Statehood, let us not dub those urges «w parochial. Let us remove that word 'parochial' from our dictionary. Let us not condemn it as regionalism. I would like to humbly submit—Sir, you are also a witness—that a regional urge though it may seem unhealthy, is not bad. It aclipses other evils like casteism communalism and Sectarianism. It develops a sense of patriotism then say what is good for them? If weakening the Centre or making the States stronger. Here these arguments do not hold good.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We ani dealing with' Himachal

SHRI V. B. RAJU: When the Executive wing of the State—the Government—fails to find a solution Parliament must rise to the occasion. If the Parliament also fails the, there is no remedy in this country. Sir, I would try to take advantage of this occasion to say one thing. Let all the people of this country also be happy as the Himachal Pradesh people are happy today. If you do not keep the people contented, if you do not divert the attention of the people from the regional issue to economic problems you wiH be leaving those people much behind. Sir, I did not want to mention about Telangana; I cannot but mention it. If you say that asking for a separate State of Telangana is bad, then say what is good for them? if the Executive side—the Government— has failed, let the Parliament say what ig good for them. I would not like to emphasise on it, but I would like to make a suggestion. If you are not prepared to properly assess, through newspapers, their views, you must evolve a method by which you can ascertain the views of the people.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, you must finish.

SHRI V. B. RAJU: In this country if democracy has to be strengthened, it may he necessary that we have got to go in for referrendum on many matters. I want the people of this country to be educated through a democratic process. What is the item, let me know, under the Constitution where all the people in the country are involved? Not a single item The Presidential election takes place indirectly and the voters are the Members of the Legislatures and Parliament. The Prime Minister is elected from one constituency and she is elected as the leader by her party. Where is the item in the determination of which all the people of the country get emotionally associated? There is

not a single item. We talk of natio; integration. What happens?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think you must finish. We are already late.

SHRI V. B. RAJU: The other day also I mentioned it. Many of the Union territories' problems have bean. settled. Chandigarh has been decid ed -----

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have said that.

SHRI V. B. RAJU; There are only small areas left. I am not speaking for these areas, but knowing something about the peninsular India, the Deccan part of the country, the problem shall not be left for too long. I am giving a warning, because as you, Sir, know very well personally also, the strength of a politician is in the respect ihat his spoken word commands. Now the spoken word does not command it and you have had rouse actually the police and the bayonet. This is very bad. It shall not happen and it shall not repeat in this country. Mr. Bhupesh Gupta was talking about Bengal . .

AWADHESHWAR SINHA: With all respect to him, it is all irrelevant to the issue.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, you must finish. I am giving five minutes each, but you have taken more than that.

SHRI V. B. RAJU: I have taken ten minutes, but what I am pleading is that what you have done in respect of Himachal Pradesh, you should do-for the rest of the country also.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Krishan Kant. I would like the Minister tc* reply after him.

SHRI KRISHAN KANT (Haryana): Mr. Vice-Chairman, Sir, I congratulate through you the people of Himachal Pradesh for the struggle which they have won through peaceful and non-

That -shows that if ihe violent means. leadership has the capacity to engulf all the ..ections of the people, it is sure to sclve the problem. Dr. Paivnar, in his leadership, not only was represent!! g the Congress Party, but Whenever he came here all the parties. pass bly the Jan Sangh and all the parties iccepted las leadership for the demand and struggle lor Statehood to Himac al Pradesh. If all the persons and if all the parties in an area can get together without any differences, certainly they can get what they want. Raju has a lesson to learn that wa;. Otherwise they can go on fighting and nothing will be available. So, this day gives a lesson thai if the peoole of an area unitedly, without any deferences, come forward with a demand, noBody on earth, not even the Gov rnment of India, can neglect that a: ea or evade them. So, I would congr. tulate the leadership of Himachal Pra lesh for evolving this non-violent aid peaceful method for getting Statehood. I am happy because Himach; 1 Pradesh, a neighbour of my State, Haryana, is getting Statehood. It. has come of age. When a child comes oi age, he builds a house. It is the duty of the parents to help him to build he house. Mr. Bala-chandra Meno referred to some of the problems. I rope the parents will see that that chili i does not starve in the new house. When he grows into an adult he musl be helped. Now as a result of the Statehood, for the first time the peoj le of Himachal Pradesh indiectly can vote for the election of the President. Up till now they have no voting rigl it to elect the President of India. Thi \ adulthood, this coming of age is welcome to ihem, and I hope the Government of India will give them all the financial assistance they require on co ning of age. Mr. Vice-Chairman, I ope this adulthood, this maturity of Himachal Pradesh in the family of India will gain beauty, grandeur and gr; ce and that the snowcapped mountains of Himachal Pradesh will shed grandeur to the whole

of India and we will share in iU> beauty and grandeur.

Pradesh Bill , 1970

श्री सुलतान सिंह (हरियाणा): उपसमाध्यक्ष महोदय, ग्राज ग्रापकी मार्फत हिमाचल प्रदेश की जनता को और वहांके मध्य मंत्री डा० परमार को मबारवबादः देना चाहता हूं। उपसमाध्यक्ष महोदय, हिमाचल प्रदेश जहां भारत का संतरी है वहां भारत का श्रांगर भी है। ग्राज साग हिन्दस्तान जानता है कि हिमाचल प्रदेश बहासारे हिन्द्रस्तान के लिए सेहत क्रफबा मकाम है वहां सारे ज़िल्स्तान के मैदान में सेव रैदा करके भी देता है। मैं सरकार से वस्त्रारत करना ह--धहम इस बात के लिए मणकर है कि हिमाचल की बनता के उख्रदान का बहुतराम करते हुए ग्राज हिमाचल प्रदेश को एक स्टेट का दर्जा दिया उसके साथ-साथ-द्यापको मालम है वाइस चेयरमैन साहव कि बाज उत्तर भारत के ब्रंदर विजली की बड़ी मीटेंन है स्रीर होती जा रही है. कई बार भाखड़ा नंगल से विजली की मःलाई पुरी नहीं होती, हिमाचल प्रदेश के ग्रंदर 85 लाख किलोबाट बिजलो पैडा करने का पोटेन्शियल है, उनके पास अधित है उनके पास रिसोरसेज हा तो मैं सरकार से प्रार्थना कहंगा कि दिल खोल कर हिमाचल प्रदेश को स्पया दिया जात इससे किर्फ यही नहीं कि हिमाचल प्रदेश सारे हिन्दस्तान के वार्डर स्टेट के नाते हिन्दम्तान की रक्षा करेगा, वह हिन्दस्तान को प्रकाण भी देगा, विजली भी देगा। इन णव्दों के साथ मैं हिमाचल प्रदेश की जनता को, हिमाचल प्रदेश के नेताओं को बधाई देता हं।

थी। चन्द्रलेखर : उपसमाध्यक्ष महोदय, में हिमाचल प्रदेश की जनता का अभिनंदन करता हूं, वहां की सरकार और वहां के मुख्य मंत्री को मैं वधाई देता है कि वह दिन बाया जब हिमाचल प्रदेश के लोगों के अरमान, उनकी आकांक्षाएं, परी हुई। ।

थि। चन्द्रशंखरी

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हिम।चल प्रदेश पर प्रकृति ने मक्त डाथो से सौंदर्य विखेश है। हिमाचल प्रदेश में जहां नपुर की झंकार गंजती है, वहां रण-भेरी को धावाज भो सूनी जाती है। धोर यह बड़ी प्रसन्नता की बात है-संयोग की बात है-उपसमाध्यक्ष महोदय, कि बाजकल हमारे गृह मंत्रालय में इसका सामंत्रस्य अच्छी तरह से है, पूरे गृह मंत्रालय की बात तो नहीं, लेकिन यहां पर श्रीमती नंदनी सताबी और हमारे मित्र थी प्राप्य चन्द्र पंत दोनों सौंदर्य, पराक्रम और शोर्य का प्रतिमत्तिया बैठी हुई है। मैं उनकी धन्यवाद दगा । लेकिन यह कहंगा कि यह याद रखें कि हिमाचल में जहां विधात पथिक, थके हए लोगों की जगह है वहां प्रहरियों के लिए कर्तच्य पालन का स्थान भी है। तो हिम।चल प्रदेश का ग्रार गह मंत्रालय का यह गोवं का रिक्ता बना रहे. इसके लिए जरूरी है कि हमारे मिव थी कष्णकान्त ने यौर बालचन्द्र मेनन ने जो आग्रह किया है, उस आग्रह पर वह ध्यान दें। हिमाचल प्रदेश ने अगर कुछ अधिक ब्यय किया है इन सालों में और आपके निदंश से वह व्यय किया है, तो वह व्यय उनको मिलना चाहिए। कहीं उनका, मैसे की कमी की वजह से, धन की कमी की वजह से, प्रारम्भ ही अशभ न हो जाए। में समझता हं, हमारे मित्र थी कृष्ण चन्द्र पंत में इतना जीयं है कि वहां के नुपर-झंकार को बनाए रखेंगे, वहां के सींदर्य को बनाए रखेंने और वहां के वीरों को भारत के प्रहरों के रूप में देश की मयादा शौर्य को बनाएंगे सीर वहां की जनतः पुष्पित स्रोर पल्लविन होगी। यही मेरी कामना है।

में पूनः वहां की जनता का और वहां के नेताओं का अभिनंदन करता है।

SHRI K. C. PANT: Sir, the last speech only '.shows how the occasion

can turn pugnacity into poetry. I am very grateful to the House for the support extended to the Bill from all sections of the House. I am not quite sure what the SSP Member said, whether he supported the Bill or not. It was not quite clear because he . .

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AN HON. MEMBER: He did support.

SHRI K. C. PANT: . . . spoke most of the time about U.P. But for these few discordant notes, I think thi.; is an occasion which was reflected adequately in the last few speeches, which extended hearty felicitations and congratulations to the people of Himachal Pradesh for having reached their goal, a goal for which they have been striving for many years and, as has been mentioned, a goal which they have achieved through peaceful and constitutional means. It is a red letter day, a very happy day, in the history of Himachal Pradesh, and it is my privilege to have piloted this Bill, and I think I voice the sentiment of all sections of this House.

SHRi BHUPESH GUPTA tWeS, Bengal): They would be happier if you accede to their request for finance.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They will have to consider it. voicing the sentiment of all sections of the House, I know when I say that all of us wish them well in the years ahead. They have had a long struggle. Dr. Parmar is sitting here. He has led them in the struggle. He also deserves our very warm felicitations. The Leader of the Opposition is also sitting there, and the other Assembly Members are sitting there also. All of them deserve . . .

SHRI BHUPESH GUPTA: My request to you is this. They have made some suggestions regarding finance. They need money. I have

gone through from the paper about it. Kindly give ai assurance that, their request will be met. I think I am also •expressing the entiment of the House. Is there anybody in the House who does not support it? That is also a .sentiment.

SHRI M. M. DHARIA (Maharash-U'u): The hon. Minister should not hesitate. The House will stand by him if he fave urably considers the suggestion about Himachal Pradesh.

SHRI **AWAEHESHWAR PRASAD** SINHA: "When Himachal Pradesh becomes a State, it np longer remains under the Hon e Ministry and therefore their finances should be met by the Finance M.nistry.

SHRI K. C. PANT: This sentiment was sought to I e voiced in a somewhat colourful way ly Shri Krishna Kant who said that le parents must see to it the newly w -ds in a new house are continued to bi supported.

AN HON. MKMBER: Without botheration.

SHRI BHUPESH GUPTA: They -want some do rry here. We have given away a good daughter,

5HRI M. M. DHARIA; No dowry.

SHRI BHUPESH GUPTA: All right. Some good piesents.

SHRi CHAKDRA SHEKHAR: He is net married, ind he cannot speak about dowry.

SHRI BHUIESH GUPTA: He can understand thi igs in a good sense, not in a bad sens". He is talking about -marriage. No! being a 'married man' I do not know. Sir. But surely I think that here is ar occasion when the request has bee 1 made, and we have made the suggestion that some presents to them should be given on this occasion.

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Gupta, you are in a very delicate position. You sit down.

SHRI K. C. PANT: Sir, I quite agree that he is in a delicate position.

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I And he does not know that sometimes when married people seek the assis-lance of parent's, the parents go and start living with them and it becomes a very uncomfortable situation for the newly weds. And so, while one wishes the parents and the newly weds

j happiness, one has to be careful that one develops a feeling of self-reliance also. And it is one of the qualities of adulthood that one should be self-reliant and therefore, while this Himachal Pradesh comes into adulthood and while all our . . .

SHRI BHUPESH GUPTA: It is the policy of parenthood that the infant should be helped.

SHRI K. C. PANT: He is today speaking about many things about which he sir, while we are knows nothing. So. naturally sympathetic to Himachal Pradesh's requirements and needs, it is a symbol of India's ageless culture, it is a receptacle of matchless beauty and as Mr. Chandra Shekhar said, it is a sentinel on our borders, and so these considerations must weigh with u_s also, as also th_e fact that there is a large tribal population. That is the reason why the Fourth Plan period we are during continuing with the assistance we are giving to Himachal Pradesh which has per capita Rs. 292 as against the all India per capita of Rs. 134. Now that it has . become a State, in future its grant-in-aid will have to be normally determined by the Finance Commission as in the case of the other States. But as a transitional measure they can determine the Erant only until the next Finance Commission makes its recommendations, tha* is, the Central Government. that, thee Central Government cannot make any commitment at this stage.

So far as the question of future Plan I assistance goes, as in the case of other States, the National Development Council will make these allocations. ! But I am sure the Himachal Pradesh

leaders will be there to plead their case and they will have the sympathies of this House and all of us in putting forward their case. We wish them well and we hope that they will march to prosperity and to a new level of national consciousness where thley will be a strength to the whole country.

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SHRIMATI SATYA VATI DANG: Sir, on a point of informa.ion, I would like to know whether we are going to get the money, Rs. 8 crores, which is due from the Home Ministry till the Planning Commission decides about it? How can we do it unless the hon'ble Minister gives us that assurance?

SHRI BHUPESH GUPTA: Sir, always I have supported Himachal Pra- | desh, and I support it again. I say there should be at least some suggestion by the Government that this request on their part will be met. It is no fault o'f theirs. It is because of certain vhings that arrears have arisen. Try to meet them and say that you will meet them. What is the difficulty?

THE VICE-CHAIRMAN (SHRI AKBAR ALi KHAN): I am sure the Government will take note of the sentiments expressed in '-his House. The question is:

"That the Bill to provide for the establishment of the State of Himachal Pradesh and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We shall now lake up the clause by clause consideration of the Bill.

Clauses 2 to 54 were added to the Bill.

The First Schedule, the Second Schedule, the Third Schedule and the j Fourth Schedule were added to the Bill.

Ciawse 1, the Enacting Fourmula and the Title were added to the Bill

SHRI K. C. PANT: Sir, I move:

श्री नवल किशोर (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मझे अधिक कुछ नहीं कहना है। मैं भी हिमाचल प्रदेश की जनता को वहां के नेतृत्व के लिए बधाई देने के लिए खड़ा हुआं हुं। मेरे भाई को जो डर है उत्तर प्रदेश का वह डर मझे नहीं है क्योंकि जब तक हम नहीं चाहेंगे उत्तर प्रदेश का कोई बटवारा होने वाला नहीं है। ग्राखिर में एक शेर डा० परमार की खिदमत में अर्ज करके खत्म करता हूं क्योंकि आज उनके लिए कहा गया कि एडल्टहड मिला अभी तक नावालिंग थे--

महत से आरज थी तु भी जवान होगा। तू हो नहीं किसी का तेरा जहान होगा।

श्री राम सहाय (मध्य प्रदेश): श्रीमन, अभी जो हाल में अर्थिक सहायता की वात सामने आयी है उसके बारे में मेरा ऐसा निवेदन है कि मैं मिस्टर परमार का सन 1946-47 से जॉनता हूं, कास्टीट्ययेंट असेम्बली के वक्त से वह बराबर कार्य कर रहे हैं और मझे आशा है कि केन्द्र चाहे या न चाहे, लेकिन वह अपने चात्यं से और यपनी कमंनिष्ठा से जिस प्रकार की सहायता वह चाहेंगे वह उसे हासिल कर लेंगे। मैं उनको बबाई देना हूं और हिमाचल प्रदेश के सब निवासियों को बधाई देता हूं।

श्रो शीलभद्र याजी: माननीय वाडस चेयरमैन महोदय, मैं कई वयाँ से हिमाचल प्रदेश, मणिपुर ग्रौर जिपुरा के लिए इस सदन में जब-जब ग्रवसर मिला, उनकी स्टेटहड के लिए लड़ना रहा ग्रीर ग्राज मझे निहायत खुशी है कि आज हिमाचल प्रदेश की राज्य का दर्जी मिल गया। इस बात से सारे सदन की सूजी है और मेरा पन्त जास निवेदन

> "That the Bill be passed." The question was proposed

है कि जब तक इस राज्य को आवश्कता हो ग्रपनी तिजोरी से लाकर उसको रूपया देते रहे और इसके साथ ही साथ यह भी निवेदन है कि मणिपूर और तिपुरा का बिल भो अगले सेणन वे लायें। इन मच्दो के साथ हिमाचल प्रदेश को जनता को गावागी देता हं। जय हिन्द।

SHRI 51 M. 3HARIA: Hearty congratulations to the people of Himachal Pradesh Dr. farmar, his colleagues •and also" the lenders of the Opposition. Jai Himaehal, Jai Hind.

SHRI BHUPSSH GUPTA: I rise to express 1 ly immense stisf aclion that the paople of Himachal, by their strength and unity, have won a significant viet ry which will be, and should be, a landmark in their march towards their destiny. I hope, Sir, that we shall not end merely by expressing noble sentiments for the people of Hiriachial Pradesh. We should match >ur sentiments with more assistance, economic and otherwise, which t] e newly formed full-fledged State would require. Without generous assis ance from the Centre, it will ha dificult for a small State like Himachal io make both! ends meet and solve son e of the problems they are immediate y facing. Therefore, I would again ry to plead with the Government that the demands that have been m ide for certain funds should immed ately be met, instead of going into needless discussion and bargain, 1 s! ould again congratulate The people of Himachal for their yeoman service i 1 advancing the cause of the people.

Sir, before I sit down, it is not for me to locate individuals and persons fo convey m greetings. After all, such things happen, only when the masses are united, moved by noble sentiments, a id act in unity and this unity is reflected at, the leadership level. If the people of Himachal had not been uni ed in the way they had oeen, perhap-< Parliament would not ^iave respon led in -.he manner in

which it has done. Sir, everybody deserves congratulations. Our best wishes, ardent wishes, must go to the people in the beautiful land of Himachal in the Himalayas where nature and man combine to create the heritage that is India. Again we congratulate the people of Himachal on the magnificent way they fought the battle and won a glorious victory. I assure them from our side in the Opposition that we shall always be with them in their strivings and aspirations and in securifig the assistance they require from the centre or from any other quarter. I hope our best wishes will be translated into concrete actions of sympathy and support in the coming days.

SHRI KOTA PUNNAIAH (Andhra Pradesh): Hearty congratulations to the people of Himachal Pradesh and its leader, Dr. Parmar. I wish the State all success.

विवक्षके नेता (श्री इयास्त्रस्य मिश्र) : जनाव, कोई रस्मी तौर पर नहीं बल्कि दिली तौर पर मा।नेये कि हम विरोध पक्ष की तरफ से हिमाचल प्रदेश को हार्दिक बधाई देते हैं स्रीर जो हिमाचल प्रदेश की कल्पना हमारे दिमाग में है वह इसी से साबित होगा कि हमने अपनी पार्टी की तरफ से, हमने अपने दल की तरफ से, एक नारी की उसे शमकामना देने के लिये खड़ा किया। हिमाचल की कल्पना के रूप में हमारी एक पार्वती की कल्पना है और एक पार्वती को समकामना एक लक्ष्मीदे यही मोच कर के हमने एक नारी सदस्याको इसके लिये अरापके सामने पेश किया था। मगर श्राज यह वातें हमारे कुछ दोस्तो ने कही, माननीय मिलो ने कहीं कि अब हिमाचल प्रदेश जवानी पर आप रहा है तो जवानी में वड़ी शोखियां भी होती हैं। हमारे दोस्त ने जो मेरे बाजु में बेठते हैं उन्होंने कुछ एक शेर उसके बारे में कहा—बहत दिनो से उम्मीद लगाये बैठे थे कि तुम अवां होगे। उर्द में जवां होगे ही कहते हैं। मगर क्या होता है कि जब जवानी होती है तो उसके

[श्री श्रामनन्दन मिश्र]

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लिने मुझे नो एक गेर याद आया है जो मैं अ।पके सामने अर्जकर देना चाहता हूं।

बदना मिनाज तोर से बेतोर हो गये। तुम तो शवाब स्राते हो कुछ स्रोरहो गये।।

तो यह हमारे डाक्टर परमार साहब क्या हा बात है वह नुझे पता नहीं मनर कुछ जनातों का आखियां भी बड़ी दिलकरेब हुआ भागा है प्रोर इसकी हम देखना चाहते हैं।

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): Mr. Vice-Chairman. today will go down in the j history as a goldlettered day and history will record with that today we are achieving once more the old legacy where from Himachal Pradesh all good ideas inspiration and sentiments flowed We look upon the Himalaya[^] a_s a place, not of worship, but a place from where the rest of India drew inspiration and it is a good j thing that Himachal Pradesh becomes : a full-fledged State. The most important thing is that this is the one incident where without unnecessary agitation, ihe aspirations of the people have been achieved. And it will be a lesson to the rest of India that there are constitutional methods in which tlie Indian people can achieve their 'aspirations withou; in any way harming either the integrity or the so-li- I darity of the country. I wish them j My friend has described the 'lady Member who spoke as Parvathi..

SHR1 s. N. MISHRA: *I* have de cribed Himachal Pradesh a_s Parvathi.

SHRI K. K. SHAH: If that is the $descripdo_n$ then I would add a little more . , .

SHRI BHUPESH GUPTA: My friend here is in the finest mood when he thinks of ladies.

SHRI K. K. SHAH: ... and say this-

अलग हम सब से रहते हैं मिठले तारे तम्बूर जरा छेड़े से मिलते है मिला लो जिसका जी चाहे ॥

श्री **ग्रोम् मेहता**ः सरे बाजार बैठे हैं।

THE VICE-CHAIRMAN (SHRr AKBAR ALI KHAN): With all these-good wishes and blessings I also give.-my blessings to Himachal Pradesh.

The question is:

"That the Bill be passed."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House-stands adjourned till 11 A.M. tomorrow.

The House then adjourned: at fif.y-flve minutes past seven of the clock till eleven. of the clock on Friday, ther 18th December, 1970.